MANIPUR GAZETTE

E X T R A O R D I N A R Y
PUBLISHED BY AUTHORITY

No. 328 Imphal, Thursday, February 26, 2026 Phalguna 7, 1947)

GOVERNMENT OF MANIPUR
SECRETARIAT: LAND RESOURCES DEPARTMENT

N O T I F I C A T I O N

Imphal, the 18th February, 2026

No LA-1/2024-REV-REVENUE: In exercise of the powers conferred by first proviso to Section 25 of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013, the Governor of Manipur is pleased to extend a period of 12 (Twelve) months **w.e.f. 22-08-2025 to 22-08-2026** for making Award under Section 23 of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 beyond the stipulated time period (i.e. upto 21-08-2025) for making Award under the said Act in connection with the acquisition of land for erection of fencing and construction of road along Indo-Myanmar Border (IMB) from **BP-70 to BP-75** in respect of Tengnoupal district which has been taken up by issuing Notification under Section 19(1) vide No. LA-1/2024-REV-REVENUE dated the 21-08-2024, in public interest.

Further, the extension has been necessitated due to the prevailing law and order situation in the area arising out of sustained objections and protests by the affected villagers hindering the completion of mandatory procedural formalities despite earnest efforts made by the District Administration**.**

TH KIRANKUMAR,
Secretary (Land Resources),
Government of Manipur.

Printed at and Published by the Directorate of Printing & Stationery, Government of Manipur.

Digitally signed by
Thingbaijam Binodkumar Singh
Date: 26-02-2026 16:33:17